

THE SECOND SCHEDULE

(See section 476)

FORM No. 54

WARRANT OF IMPRISONMENT ON BREACH OF A BOND TO KEEP THE PEACE

(See section 446)

To the Superintendent (or Keeper) of the Civil Jail at

WHEREAS proof has been given before me and duly recorded that _____ (*name and description*) has committed a breach of the bond entered into by him to keep the peace, whereby he has forfeited to Government the sum of rupees _____; and whereas the said _____ (*name*) has failed to pay the said sum or to show cause why the said sum should not be paid, although duly called upon to do so, and payment thereof cannot be enforced by attachment of his movable property, and an order has been made for the imprisonment of the said _____ (*name*) in the Civil Jail of the period of _____ (*term of imprisonment*);

This is to authorise and require you, the said Superintendent _____ (*or Keeper*) of the said Civil Jail to receive the said _____ (*name*) into your custody, together with this warrant, and to keep him safely in the said Jail for the said period of _____ (*term of imprisonment*), and to return this warrant with an endorsement certifying the manner of its execution.

Dated, this _____ day of _____, 19 _____.

(Seal of the Court)

(Signature)